

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 06.09.2018

Appeal No. 238 of 2018

Phillip Commodities India Pvt. Ltd.
No. 1, 18th Floor, Urmi Estate,
95 Ganpatrao Kadam Marg,
Lower Parel (West),
Mumbai- 400 013
Maharashtra India

...Appellant

Versus

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai - 400 051

...Respondent

Mr. Prakash Shah, Advocate for the Appellant.

Mr. Nishant Upadhyay, Advocate i/b K. Ashar & Co. for the Respondent.

CORAM: Dr. C.K.G. Nair, Member

Per: Dr. C.K.G. Nair (Oral)

1. Counsel for the appellant states that the Whole Time Member ("WTM" for short) of Securities and Exchange Board of India ("SEBI" for short) did hear the appellant partly on July 18, 2018 and another date is also scheduled for hearing.

2. Since the matter is before the WTM of SEBI for passing the final order no useful purpose would be served by keeping this appeal on Board.

3. Accordingly, appeal is disposed of with no order as to costs.

Sd/-
Dr. C.K.G. Nair
Member